

STUDY OF SUO-MOTO DISCLOSURE

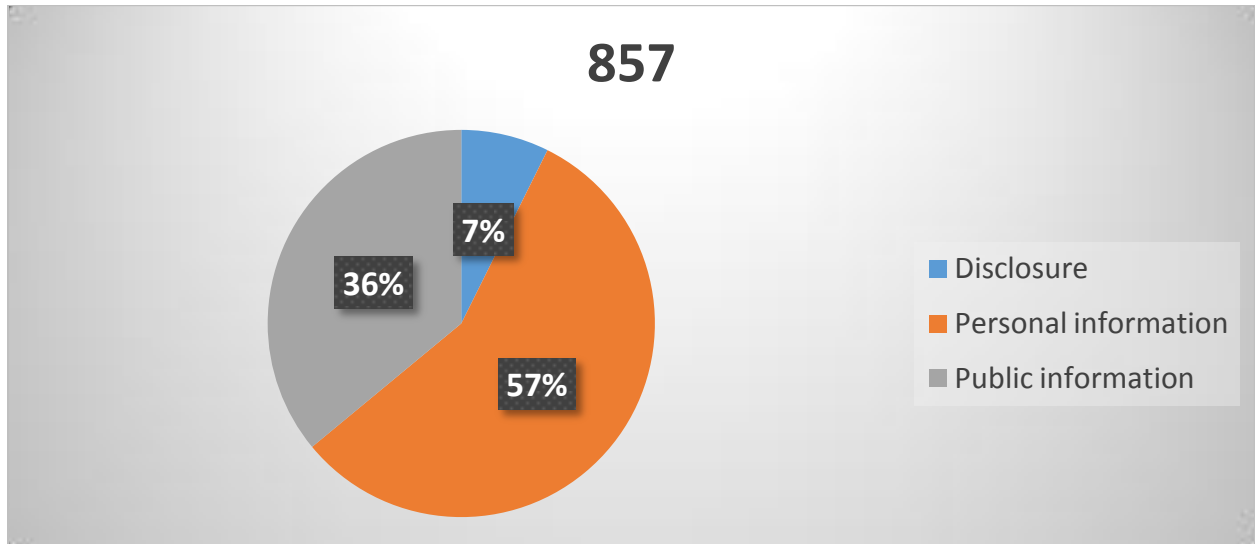
UNDER THE RTI Act, 2005

by Ms. Avani Kapoor

1. I had joined my internship on 7.06.2016 for a period of two months. During my internship period, I have gone through 3000 decisions of Central Information Commission passed by Hon'ble IC Basant Seth in the year 2015. My work was to study the application of suo-moto disclosure under section 4 of RTI Act, 2005 by different Public Authorities and prepare an analysis data on the same. The conclusion of the study is as follows:

2. While analyzing 2029 orders pertaining to different Ministries and Departments, it has been observed that out of 2029 cases, 924 applications were filed seeking personal information and 1109 applications seeking public information. Out of 2029 cases 226 applications were those applications which should have come as suo-moto disclosure under section 4 of the RTI Act. 110 applications were filed seeking copies of different documents.

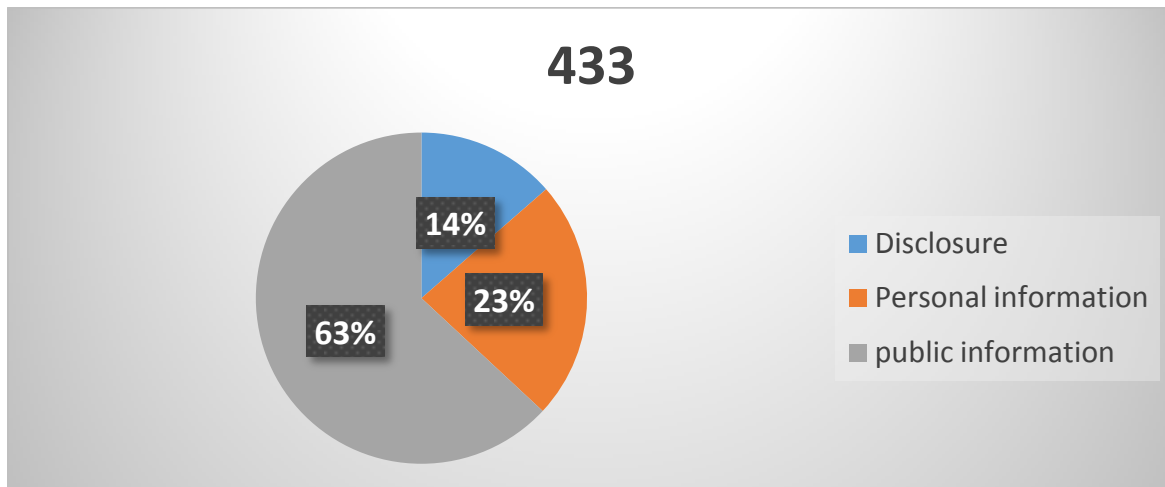
4. DEPARTMENT OF POST



4.1 In the year 2015, 857 second appeals were filed before the CIC against Department of posts. Out of 857 second appeals, 524 RTI applications were filed seeking personal information and 333 were with regard to public information. Also, on application of section 4 of RTI Act, it was observed that out of 857 applications, 68 applications were relating to the information which should come under section 4 of RTI Act as suo-moto disclosure from the public authority.

4.2 According to the data collected, 100 RTI applications were filed asking for copies of different documents, 50 seeking information on action on speed posts, 5 asking for copy of the order, 10 regarding delay of speed post, 30 asking for details of appointments and 10 seeking information about action against postman.

5.BHARAT SANCHAR NIGAM LIMITED

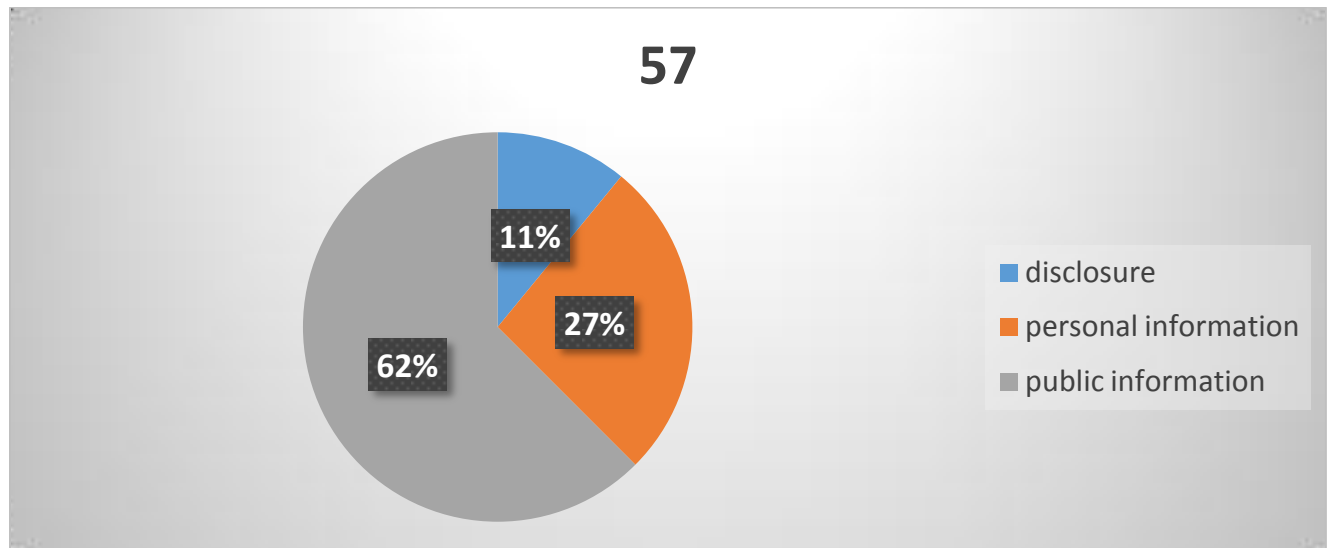


5.1 In the year 2015,433 second appeals were filed before the CIC against Bharat Sanchar Nigam Ltd. Out of 433 second appeals, 117 RTI applications were filed seeking personal information and 316 were with regard to public information .

5.2 Also,on application of section 4 of RTI Act, it was observed that out of 433applications, 68 applications were relating to the information which should come under section 4 of RTI Act as suo-moto disclosure from the public authority.

5.3 According to the data collected ,20 RTI applications were filed asking for action on complaints, 30 seeking information of call details , 20 asking for call details , 10 regarding details of BSNL, 30 asking for copy of action and 20 seeking information about copies of rules and guidelines.

6. MTNL

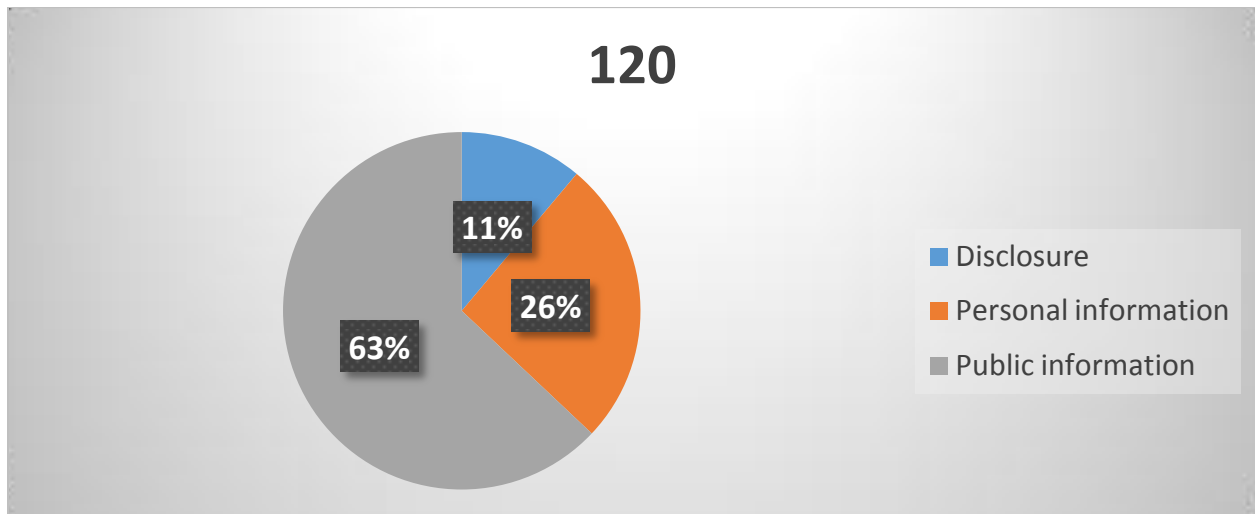


6.1 In the year 2015, 57 second appeals were filed before the CIC against MTNL. Out of 57 second appeals, 17 RTI applications were filed seeking personal information and 40 were with regard to public information.

6.2 Also, on application of section 4 of RTI Act, it was observed that out of 57 applications, 7 applications were relating to the information which should come under section 4 of RTI Act as suo-moto disclosure from the public authority.

6.3 According to the data collected, 10 RTI applications were filed asking for action on complaints, 6 seeking information about copy of note sheet, 5 asking for details of mobile no.s, 3 regarding details of MTNL, 2 asking for copy of bills and 2 seeking information about copy of rules.

7.MINISTRY OF COMMUNICATION & TECH

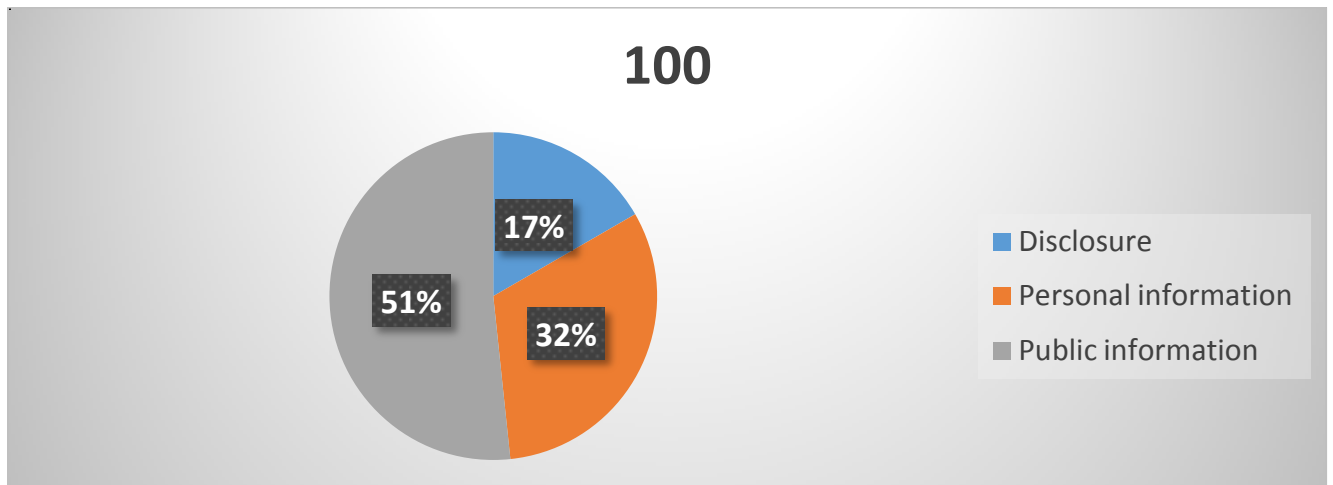


7.1 In the year 2015, 120 second appeals were filed before the CIC against Ministry of communication & Tech. Out of 120 second appeals, 35 RTI applications were filed seeking personal information and 85 were with regard to public information .

7.2 Also, on application of section 4 of RTI Act, it was observed that out of 120 applications, 15 applications were relating to the information which should come under section 4 of RTI Act as suo-moto disclosure from the public authority.

7.3 According to the data collected, 10 RTI applications were filed asking for action on complaints, 4 seeking information about copy of file notings, 6 asking for copy of documents, 5 regarding copy of order, 4 asking for details of mobile nos.

8.MINISTRY OF LABOUR & EMPLOYMENT

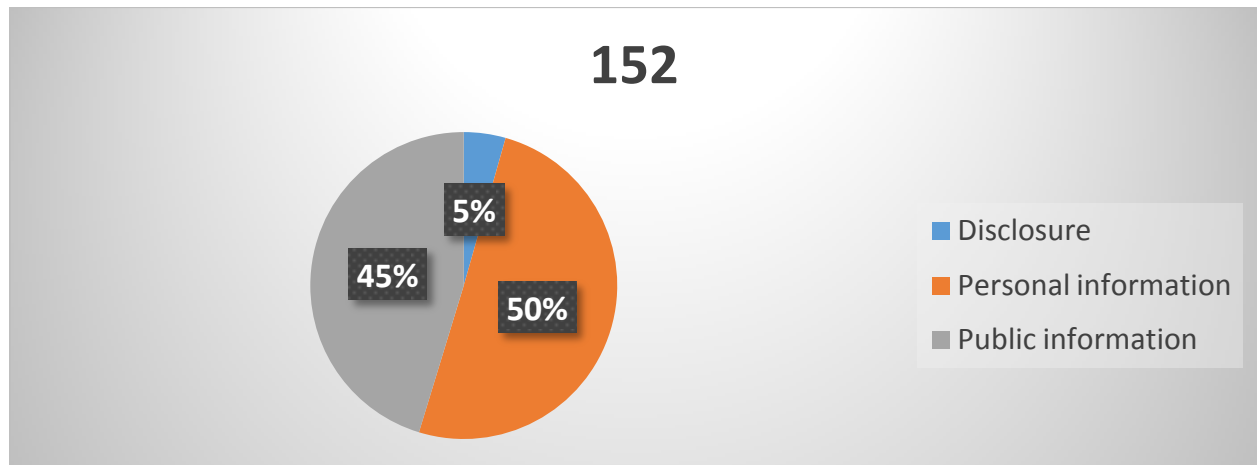


8.1 In the year 2015,100 second appeals were filed before the CIC against Ministry of Labour and Employment. Out of 100 second appeals,38 RTI applications were filed seeking personal information and 62 were with regard to public information .

8.2 Also,on application of section 4 of RTI Act, it was observed that out of 100 applications, 20 applications were relating to the information which should come under section 4 of RTI Act as suo-moto disclosure from the public authority.

8.3 According to the data collected,13 RTI applications were filed asking for action on complaints, 4 seeking information about copy of file notings, 5 asking for details of letter, 2 regarding certified copies.

9.EMPLOYEES PROVIDENT FUND ORGANIZATION

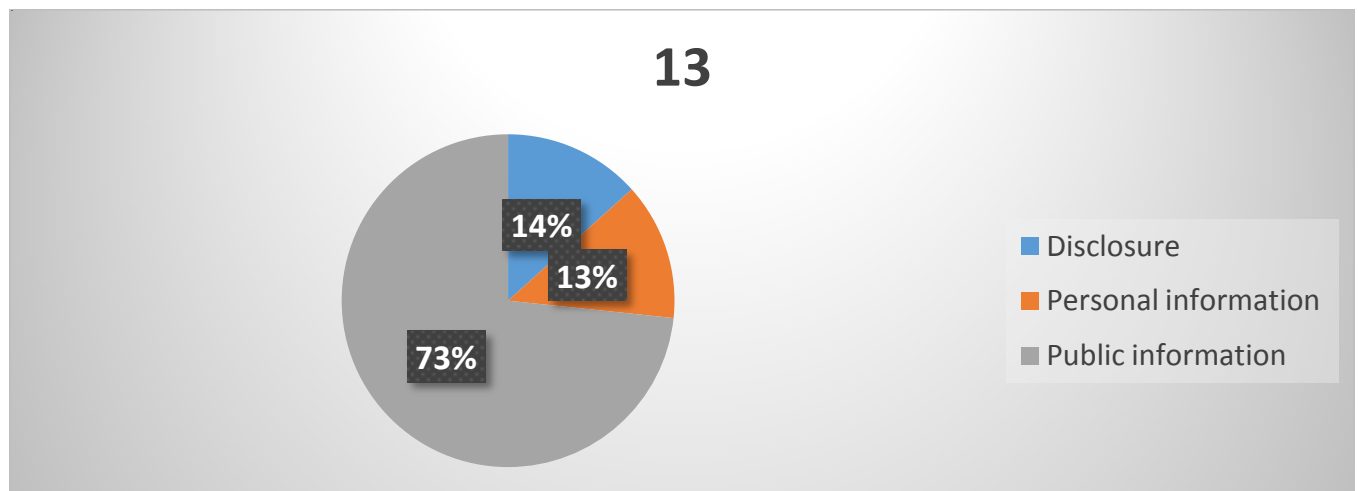


9.1 In the year 2015,152 second appeals were filed before the CIC against Employees Provident Fund Organization. Out of 152 second appeals, 80 RTI applications were filed seeking personal information and 72 were with regard to public information

9.2 Also,on application of section 4 of RTI Act, it was observed that out of 152 applications,7 applications were relating to the information which should come under section 4 of RTI Act as suo-moto disclosure from the public authority.

9.3 According to the data collected,18 RTI applications were filed asking for action on complaints, 4 seeking information family pension,5 asking for details of PF,2 regarding reasons for delay, 8 about PF ac and 5 seeking information about EPF ac,2 seeking information about PF dues.

10. TELECOM REGULATORY AUTHORITY OF INDIA

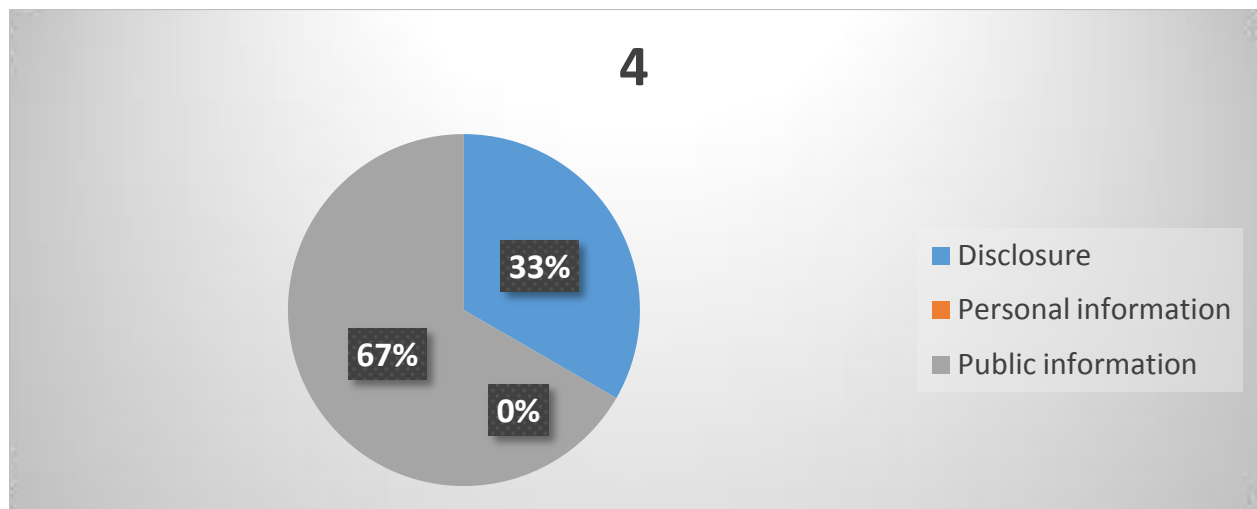


10.1. In the year 2015, 13 second appeals were filed before the CIC against Employees Provident Fund Organisation. Out of 13 second appeals, 2 RTI applications were filed seeking personal information and 11 were with regard to public information

10.2 Also, on application of section 4 of RTI Act, it was observed that out of 13 applications, 2 applications were relating to the information which should come under section 4 of RTI Act as suo-moto disclosure from the public authority.

10.3 According to the data collected, 2 RTI applications were filed asking for details of TDSAT.

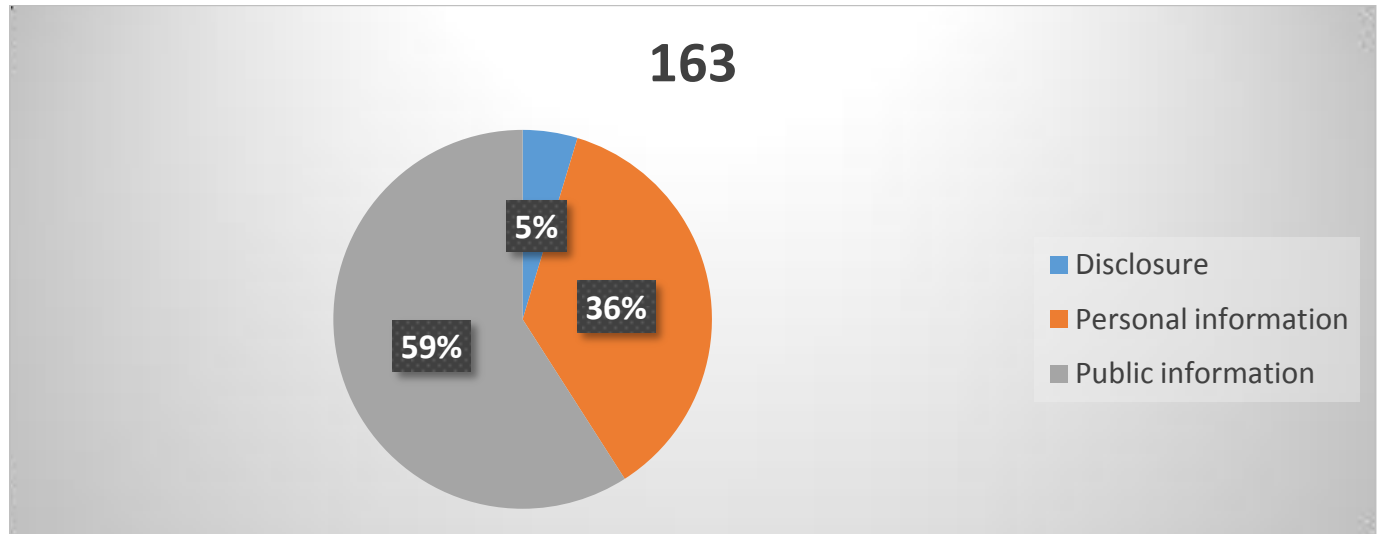
11.NATIONAL PROJECTS CONSTRUCTION CORPORATION LTD



11.1 In the year 2015,4 second appeals were filed before the CIC against National Projects Construction Corporation Ltd. Out of 4 second appeals, 0 RTI applications were filed seeking personal information and 4 were with regard to public information

11.2 Also,on application of section 4 of RTI Act, it was observed that out of 4 applications, 2 applications were relating to the information which should come under section 4 of RTI Act as suo-moto disclosure from the public authority.

12.CBDT

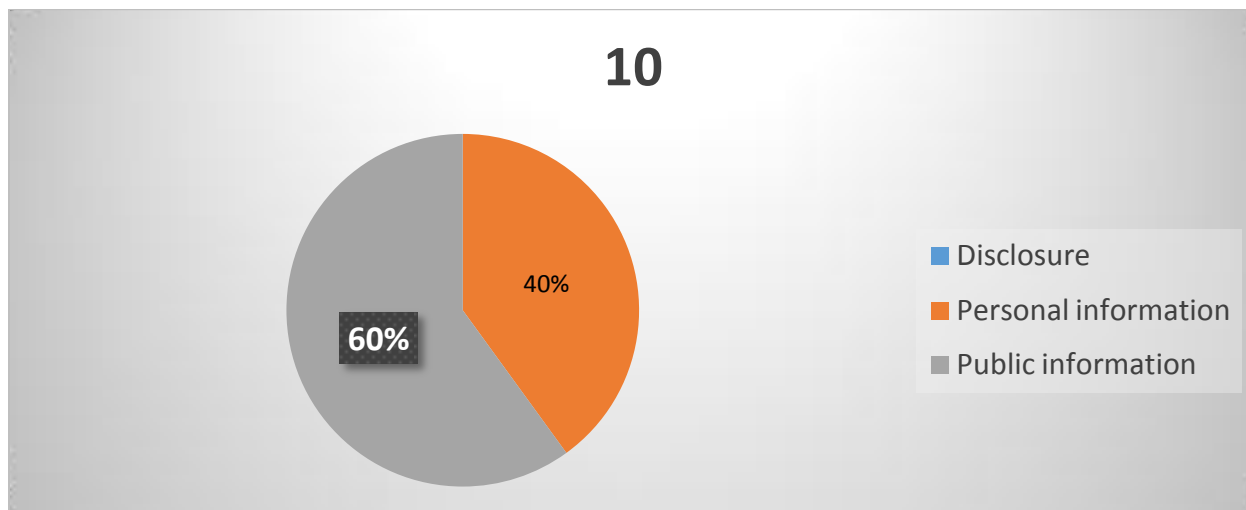


12.1 In the year 2015,163 second appeals were filed before the CIC against CBDT. Out of 163 second appeals, 62 RTI applications were filed seeking personal information and 101 were with regard to public information

12.2 Also,on application of section 4 of RTI Act, it was observed that out of 163 applications,8 applications were relating to the information which should come under section 4 of RTI Act as suo-moto disclosure from the public authority.

12.3 According to the data collected ,20 RTI applications were filed asking for action on complaints, 4 seeking information about copy of file notings, 5 asking for details of income tax returns, 5 regarding details of TEP, 5 asking for copy of orders.

13.NATIONAL INFORMATICS CENTRE

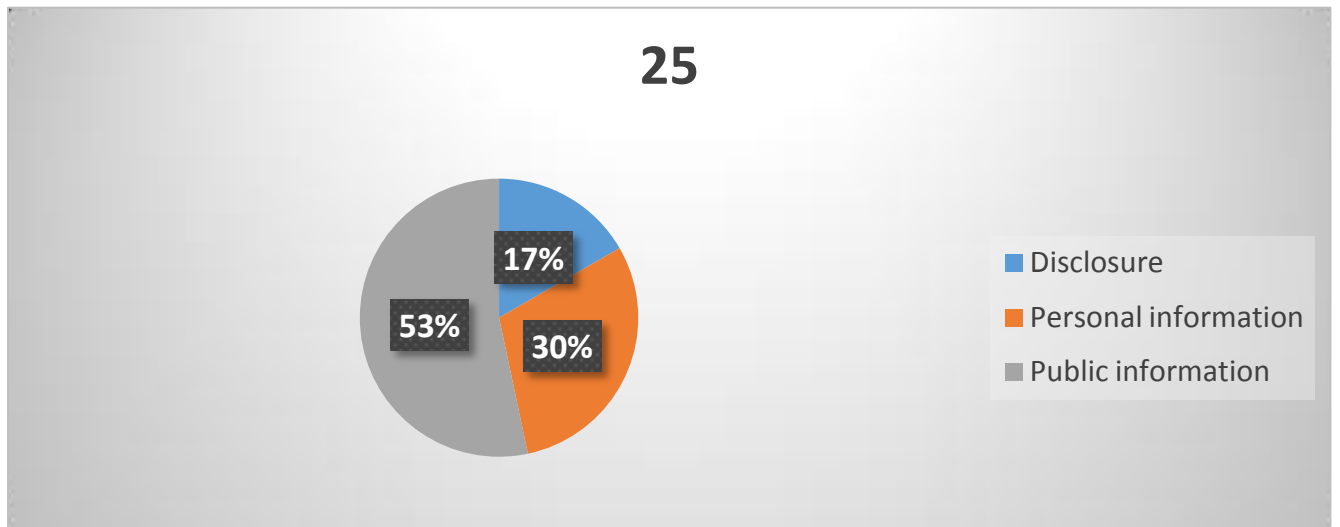


13.1 In the year 2015,10 second appeals were filed before the CIC against National Informatics Centre. Out of 10 second appeals, 4 RTI applications were filed seeking personal information and 6 were with regard to public information

13.2Also,on application of section 4 of RTI Act, it was observed that out of 10 applications,0 applications were relating to the information which should come under section 4 of RTI Act as suo-moto disclosure from the public authority.

13.3 According to the data collected ,2 RTI applications were filed asking for details on letter.

14. MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES

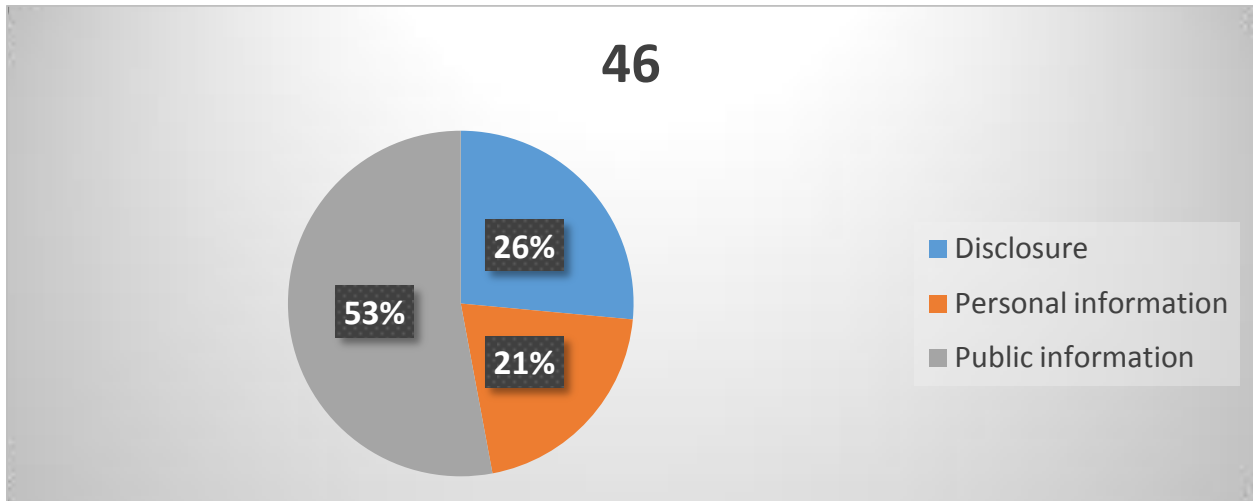


14.1 In the year 2015, 25 second appeals were filed before the CIC against Ministry of micro, small and medium enterprises. Out of 25 second appeals, 9 RTI applications were filed seeking personal information and 16 were with regard to public information

14.2 Also, on application of section 4 of RTI Act, it was observed that out of 25 applications, 5 applications were relating to the information which should come under section 4 of RTI Act as suo-moto disclosure from the public authority.

14.3 According to the data collected, 3 RTI applications were filed asking for details on complaints.

15.EMPLOYEES STATE INSURANCE CORPORATION

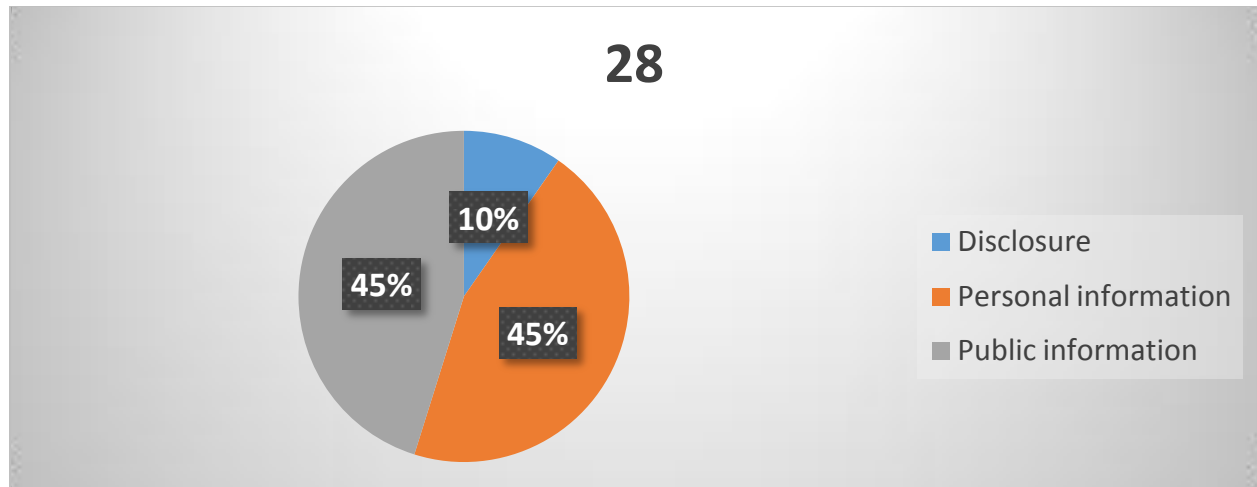


15.1 In the year 2015,46 second appeals were filed before the CIC against Employees state insurance corporation. Out of 46 second appeals, 14 RTI applications were filed seeking personal information and 36 were with regard to public information

15.2 Also,on application of section 4 of RTI Act, it was observed that out of 46 applications,18 applications were relating to the information which should come under section 4 of RTI Act as suo-moto disclosure from the public authority.

15.3 According to the data collected ,3 RTI applications were filed asking for details on letters, 3 seeking information about copy of file notings, 2 asking for details of medical treatment, 2 regarding details of employees.

16.DEPARTMENT OF TELECOMMUNICATION

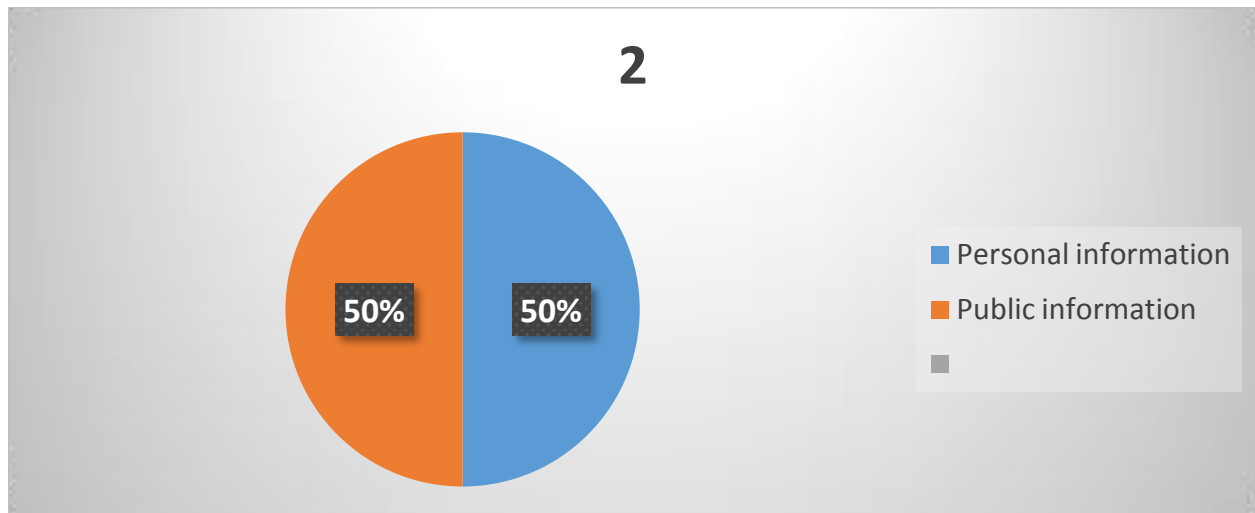


16.1 In the year 2015, 28 second appeals were filed before the CIC against Department of telecommunications. Out of 28 second appeals, 14 RTI applications were filed seeking personal information and 14 were with regard to public information.

16.2 Also, on application of section 4 of RTI Act, it was observed that out of 28 applications, 3 applications were relating to the information which should come under section 4 of RTI Act assuo-moto disclosure from the public authority.

16.3 According to the data collected, 5 RTI applications were filed asking for details on letter, 2 seeking information about disposal of representation, 2 asking for copies of documents.

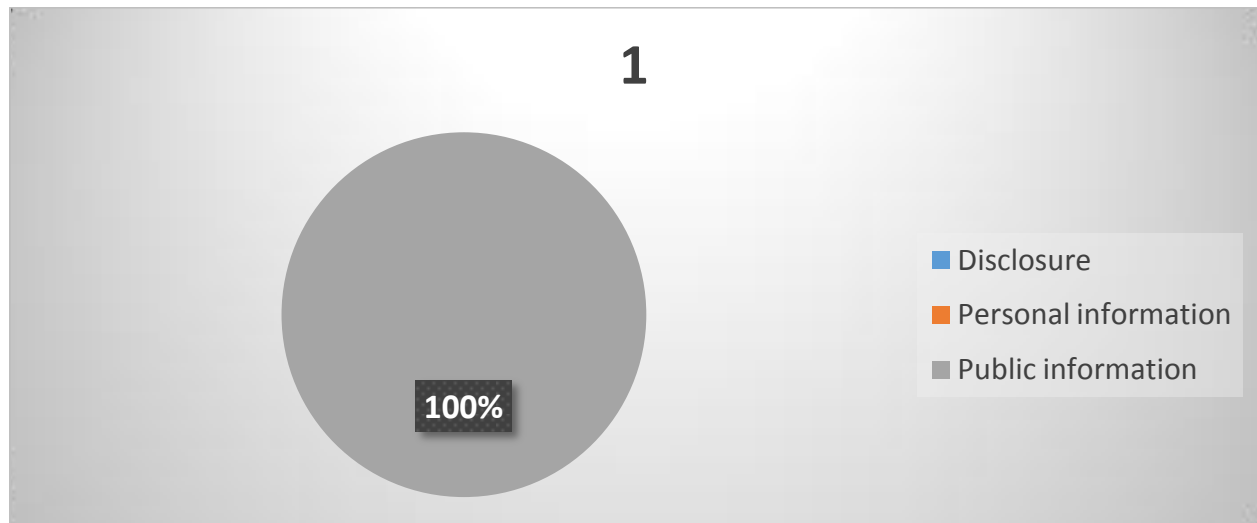
17.WATER AND POWER CONSULTANCY



17.1 In the year 2015,2 second appeals were filed before the CIC against Water and power consultancy. Out of 2 second appeals, 1 RTI application was filed seeking personal information and 1 was with regard to public information

17.2 Also,on application of section 4 of RTI Act, it was observed that out of 2 applications, 0 applications were relating to the information which should come under section 4 of RTI Act as suo-moto disclosure from the public authority.

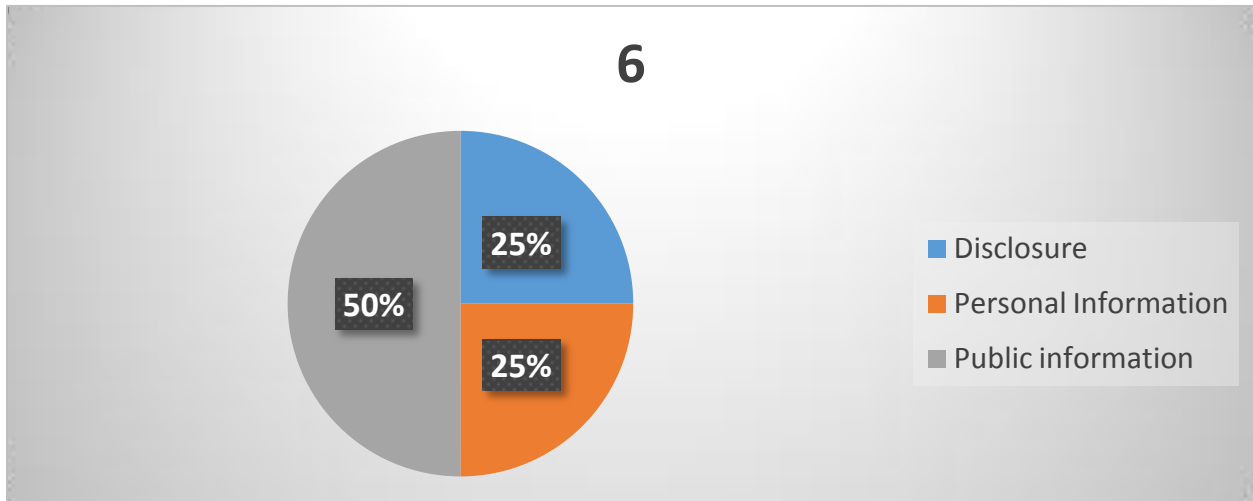
18.DIRECTORAL OF POSTAL SERVICES



18.1 In the year 2015,1 second appeals were filed before the CIC against Directoral of postal services. Out of 1 second appeal, 0 RTI applications were filed seeking personal information and 1 was with regard to public information

18.2Also,on application of section 4 of RTI Act, it was observed that out of 1 application, 0 applications were relating to the information which should come under section 4 of RTI Act as suo-moto disclosure from the public authority.

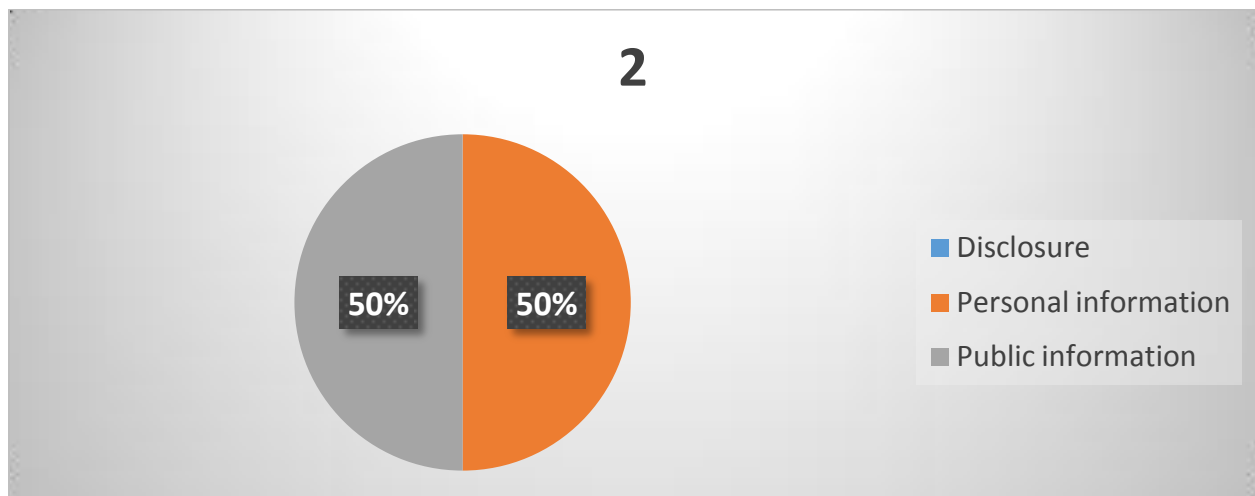
19.CENTRAL GROUND WATER



19.1 In the year 2015,6 second appeals were filed before the CIC against Central ground water. Out of 6 second appeals, 2 RTI applications were filed seeking personal information and 4 were with regard to public information

19.2 Also ,on application of section 4 of RTI Act, it was observed that out of 6 applications, 2 applications were relating to the information which should come under section 4 of RTI Act as suo-moto disclosure from the public authority.

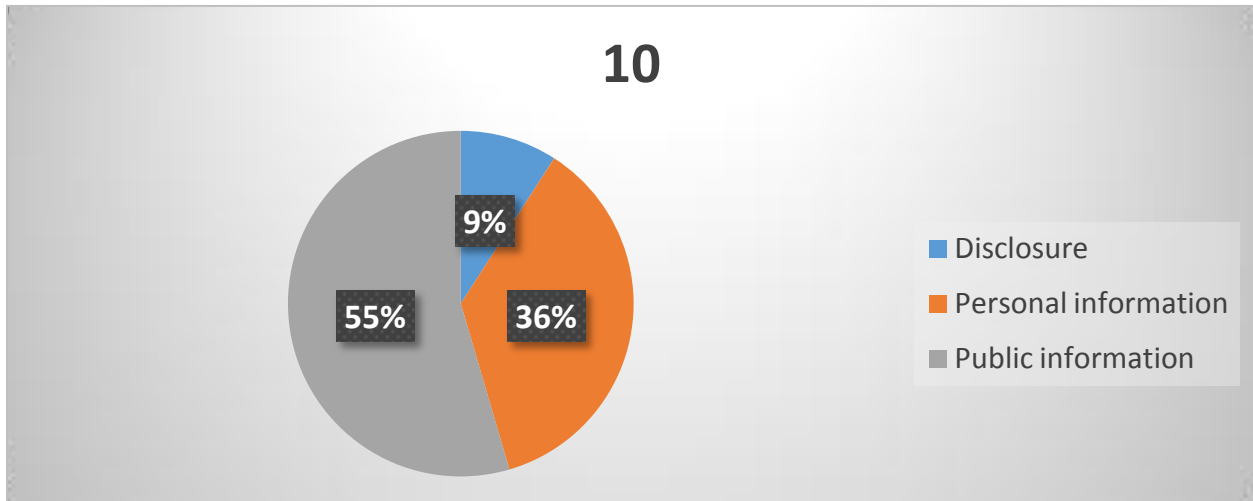
20.ITI LIMITED



20.1 In the year 2015,2 second appeals were filed before the CIC against ITI Limited. Out of 2 second appeals, 1 RTI application was filed seeking personal information and 1 was with regard to public information

20.2 Also ,on application of section 4 of RTI Act, it was observed that out of 2 applications, 0 applications were relating to the information which should come under section 4 of RTI Act as suo-moto disclosure from the public authority.

21.MINISTRY OF WATER RESOURCES



21.1 In the year 2015,10 second appeals were filed before the CIC against Ministry of water resources . Out of 10 second appeals, 4 RTI applications were filed seeking personal information and 6 were with regard to public information

21.2 Also ,on application of section 4 of RTI Act, it was observed that out of 10 applications, 1 application was relating to the information which should come under section 4 of RTI Act as suo-moto disclosure from the public authority.

21.3 According to the data collected,2 RTI applications were filed asking for copies of documents